

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA 1439/2003

NEW DELHI, THIS THE 30TH DAY OF MAY, 2003

HON'BLE SH. SHANKER RAJU, MEMBER (J)

P.L. ARORA
S/O Late Sh. R.S.Gambhir
Now R/o 303, Kanoongo Apartment
I.P.Extension, Nr. Patparganj Depot
Delhi – 91.

...Applicant
(By Advocate Sh. H.P.Chakravarty)

V E R S U S

UNION OF INDIA THROUGH

1. The Chairman
Railway Board
Principal Secretary to the
Govt. of India, Ministry of Railways
Rail Bhawan, New Delhi – 01.
2. The General Manager
Northern Railway, Baroda House
New Delhi.
3. The Divisional Railway Manager
Northern Railway, Allahabad.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

Heard. Applicant whose terminal benefits are withheld has been proceeded against for a major penalty whereby vide by order dated 19-1-2000, penalty under Railway Servant Pension Rules has been recommended. Applicant in pursuance to order dated 19-1-2000 has already filed his explanation. Despite this no action has been taken and final order is yet to be passed. With the result, the terminal — 2/—

benefits are withheld. Applicant earlier had come before this Court and also filed CWP 133/2002, wherein on show cause notice no interference has been made. Subsequently on CM 2850/2002, High Court of Delhi, by an order dated 14-3-2002, directions have been issued to the respondents to afresh consider the representation made by the applicant. Almost an year has been passed since these directions and order is yet to be passed by the respondents.

2. Ends of justice would be duly met, if the present OA is disposed of at this stage with directions to the respondents to pass a final order in the disciplinary proceedings as per rules and in view of their order dated 19-1-2000 within two months from the date of receipt of a copy of this order. Ordered Accordingly.
3. Let a copy of this order be sent to the respondents.
4. OA is disposed of as above.

S. Raju
(SHANKER RAJU)
JUDICIAL MEMBER

Ans)